

(b) if so, the number of officers who got the buildings constructed in such manner and quantum of money spent thereon;

(c) whether for constructing building as per Vastu, approvals for making changes in the original structures were obtained; and

(d) the number of works got repeated in name of beautification in the last two years and the quantum of money spent on them?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD): (a) No.

(b) to (d) Do not arise in view of (a) above.

Compulsory licence applications for HIV/AIDS and cancer drugs

3058. DR. V. MAITREYAN: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the number of compulsory license applications filed so far in India for HIV/AIDS and cancer drug; and

(b) whether the reasons for these applications not been processed so far is due to the fact that most of the drugs in HIV/AIDS and cancer categories are being imported?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI S. GANDHISELVAN): (a) As per the information received from the Department of Industrial Policy and Promotion, Ministry of Commerce and Industry, one application has been received for compulsory license in the Office of Controller General of Patents, Designs and Trademarks (CGPDTM). M/s Natco Pharma has filed an application for compulsory license under section 84 (1) of the Patents Act in respect of patent No. 215758 (Patentee M/s Bayer Corporation) on 29.07.2011

(b) No.

Treatment of asymmetrical teeth under CGHS

3059. SHRI KISHORE KUMAR MOHANTY: Will the Minister of HEALTH AND FAMILY WELFARE be please to refer to reply to the Starred Question 361 given in the Rajya Sabha on 15th December, 2009 and state:

(a) whether Government is aware that a child with asymmetrical teeth becomes an object of ridicule for his/her peers at schools and thereby suffers from inferiority complex;

(b) if so, whether Government contemplates inclusion of treatment of asymmetrical teeth under CGHS as necessary, not aesthetic one, under rules and approve the expenses incurred on it in view of the high amount being charged in case of private treatment and enhanced CGHS subscription of the beneficiaries;

- (c) if not, whether such a move does not amount of discrimination of such children;
- (d) if so, the details thereof; and
- (e) if not, the reasons therefor?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD): (a) to (e) Cosmetic treatment is not included under CGHS for reimbursement, nor is there a proposal to do so. CGHS caters to the disease conditions of its beneficiaries.

Right to practises for Electro-Homoeopathy Degree holders

†3060. SHRI SHIVANAND TIWARI: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether Government is considering to confer the right of practising on the Electro-Homoeopathy Degree holder doctors;
- (b) whether in the light of direction given by Hon'ble Supreme Court, Government is considering to confer the right to serve and treatment on the doctors of this stream of knowledge;
- (c) whether Electro-Homoeopathy is considered to be effective in providing cheap and effective medical facility to all through alternative medicine streams; and
- (d) if so, whether Government will confer the right of practise on the expert degree holders of this stream in view of their demand?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI SUDIP BANDYOPADHYAY): (a) and (b) Electro-Homoeopathy is not a recognized system of medicine and only practitioners of recognized systems of medicine can use the term doctor.

(c) and (d) Electro-Homoeopathy has not been found to fulfill the essential and desirable criterion for recognition as a new system of medicine.

Tapping of nuclear reactor turbine market by BHEL

3061. SHRI NAND KUMAR SAI: Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

- (a) whether Bharat Heavy Electricals Limited (BHEL) proposes international partnership to tap the nuclear reactor turbine market in the country;
- (b) if so, the details thereof;

†Original notice of the question was received in Hindi.